

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

T.P.No.10/17 IN
Co.P.No.21/15

Under Section 433(e) of Companies Act, 1956

IN THE MATTER OF
SHRI. M.A.JOSEPH,CIVIL CONTRACTOR COCHIN
AND
M/S CORAL SHELTERS & BUILDERS PRIVATE LIMITED

Order delivered on: 13.02.2018

Coram: Hon'ble Shri Ratakonda Murali, Member (Judicial)
Hon'ble Shri Ashok Kumar Mishra, Member (Technical)

Between

M.A. Joseph
S/O Late Anthony,
Civil Contractor,
Compex at Metro Tower,
1st Floor, Convent Road, Opp.
Shenoy Theatre,
Cochin- 682035

...Petitioner

And

M/s Coral Shelters and Builders Pvt Ltd
#101, Sheetal Vihar,3rd cross,
2nd main, Vidyaranapura,
Chamundeshwari Layout,
Bangalore- 560097

...Respondent

For the Petitioner (s) : Akhilesh, Advocate (Absent).

ORDER

The petition was listed before the Bench to file a memo regarding compliance of office objections. When the matter was taken up, there was no representation for Petitioner. Again the case was called at 1.00 PM, there is no representation of the petitioner. The matter is being listed from time to time for compliance of objections.

The petitioner has not compiled the objections, in spite of sufficient time granted on several occasions. Petitioner has not shown any interest to proceed further in matter. Petition is therefore deserved to be dismissed for non-prosecution and non-compliance

In the result, petition is dismissed for non-compliance of objections.


(ASHOK KUMAR MISHRA)

MEMBER, TECHNICAL


(RATAKONDA MURALI)

MEMBER, JUDICIAL